IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.4315 of 2018

Janki …. Petitioner

---Vs.---

Central Coalfields Limited & Ors. ….. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Kumar Harsh, Advocate
For the Respondents : Mr. A.K. Das, Advocate

Order No. 7 : Dated 25th June, 2020

Heard Mr. Kumar Harsh, the learned counsel appearing for the petitioner and Mr. A.K. Das, the learned counsel appearing on behalf of the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel appearing for the petitioner as well as respondent state submits that they are relying on certain judgments. They fairly submit that they will exchange the judgment between themselves and will assist the Court on the next date of listing.

Post the matter on 14.07.2020.

(**Sanjay Kumar Dwivedi, J.**)

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